PROCESSING STATUS OF DRAFT OFFER DOCUMENTS AS ON MAY 29, 2020

[Updated on weekly basis. Next update shall be for the week ending June 05, 2020)

Processing status of documents where Open Offers are given under Takeover Regulations, 2011

1 SEBI has been receiving draft offer documents from Merchant Bankers as per Regulation 16 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the Takeover Regulations, 2011) in respect of acquisitions of shares/voting rights of listed companies, in terms of the Regulations.

2 In terms of the Regulation 16 of the Takeover Regulations, 2011,

16(1) :- Within five working days from the date of the detailed public statement made under sub-regulation (4) of regulation 13, the acquirer shall, through the manager to the open offer, file with the Board, a draft of the letter of offer containing such information as may be specified.

16(4)- The Board shall give its comments on the draft letter of offer as expeditiously as possible but not later than fifteen working days of the receipt of the draft letter of offer and in the event of no comments being issued by the Board within such period, it shall be deemed that the Board does not have comments to offer:

Provided that in the event the Board has sought clarifications or additional information from the manager to the open offer, the period for issuance of comments shall be extended to the fifth working day from the date of receipt of satisfactory reply to the clarification or additional information sought.

Provided further that in the event the Board specifies any changes, the manager to the open offer and the acquirer shall carry out such changes in the letter of offer before it is dispatched to the shareholders.

16(6)- In the event the disclosures in the draft letter of offer are inadequate the Board may call for a revised letter of offer and shall deal with the revised letter of offer in accordance with sub-regulation (4).

3 If any reference is made by SEBI to other agencies in relation to any draft offer document, SEBI may await comments from such agencies before issuing observations on the draft offer document.

16(2)- The letter of offer shall be dispatched to the shareholders whose names appear on the register of members of the target company as of the identified date, not later than seven working days from the receipt of comments from the Board or where no comments are offered by the Board, within seven working days from the expiry of the period stipulated in sub-regulation (4) of regulation 16.

16(8)- The tendering period shall start not later than twelve working days from date of receipt of comments from the Board under sub-regulation (4) of regulation 16 and shall remain open for ten working days.

4 Reasons for pendency in respect of cases pending with SEBI for more than 6 months from the date of DOD have been given.

5 Certain abbreviations have been used in the report, which are explained as under:

TC	=	Target Company
MB	=	Merchant Banker
RBI	=	Reserve Bank of India
SAT	=	Securities Appellate Tribunal
DOD	=	Draft Offer Document
PA Date	=	Date on which Public Announcement is sent to Stock Exchanges
DPS Date	=	Date on which Detailed Public Statement is published in the newspapers
SEBI (SAST) Regulations, 2011	=	Securities and Exchange Board of India (Substantial Acquisition of shares and Takeover) Regulations, 2011

Sl.	Target Company	Acquirer	Merchant Banker	PA Date	DPS date	DOD received	Offer Size	Last communication issued/received	Processing status
1	**ATLAS JEWELLERY INDIA LTD.**	**MR. M. M. RAMACHANDRAN**	**D&A FINANCIAL SERVICES (P) LTD.**	9-Jun-14	16-Jun-14	23-Jun-14	54.96	Reply from MB received on August 02, 2018.	**Kept in abeyance with respect to prior period violations**
2	**PARSOLI CORPORATION LIMITED**	**ZAFAR YUNUS SARESHWALA, UVES YUNUS SARESHWALA**	**NIRBHAY CAPITAL SERVICES PVT LTD**	12-Jul-18	23-Jul-18	26-Jul-18	0.42	Independent Valuer has been appointed by SEBI vide letter dated June 26, 2019.	**Valuation Report awaited.**
3	**FORTIS MALAR HOSPITALS LIMITED**	**NORTHERN TK VENTURE PTE. LTD.**	**HSBC SECURITIES AND CAPITALMARKETS (INDIA) PRIVATE LIMITED**	13-Jul-18	20-Nov-18	29-Nov-18	29.41	MB informed that the order of the Hon'ble Supreme Court dated December 14, 2018 ("Order") has directed that status quo with regard to the sale of controlling stake in Fortis Healthcare Limited ("FHL"), Therefore it would be necessary to maintain status quo with respect to open offer in relation to Fortis Malar Hospitals Limited which is triggered pursuant to sale of controlling stake in FHL.	**MB informed that the order of the Hon'ble Supreme Court dated December 14, 2018 ("Order") has directed that status quo with regard to the sale of controlling stake in Fortis Healthcare Limited ("FHL"), Therefore it would be necessary to maintain status quo with respect to open offer in relation to Fortis Malar Hospitals Limited which is triggered pursuant to sale of controlling stake in FHL.**
4	**STEP TWO CORPORATION LIMITED**	**MR.JOJU MADATHUMPADY JOHNY, MRS. SHINY JOJU & MR. JOHNY M.L. LONAPPAN MADATHUMPADY**	**CAPITALSQUARE ADVISORS PRIVATE LIMITED**	4-Dec-19	11-Dec-19	19-Dec-19	1.33	Mail sent to RBI seeking clarifications on 23.12.2019. Reminder e-mail sent to RBI on 02.03.2020. Second reminder sent to RBI on 29.04.2020. Reminder sent to RBI on 18.05.2020 and 29.05.2020.	**Reply from RBI awaited.**
5	**ACCELYA SOLUTIONS INDIA LIMITED**	**AURORA UK BIDCO LIMITED**	**JM FINANCIAL LIMITED**	20-Nov-19	2-Jan-20	7-Jan-20	361.69	Letter sent to MB on 14.02.2020.	**Independent Valuer appointed. Valuation Report awaited.**
6	**BERYL SECURITIES LIMITED**	**MRS. SANGITA SETHI, MR. SANJAY B SETHI, MR. SUDHIR B SETHI, MR. BABULAL SETHI, MRS. SONIYA SETHI, MR. SOHIL SETHI, MRS. TARA SETHI**	**FIRST OVERSEAS CAPITAL LIMITED**	23-Jan-20	31-Jan-20	10-Feb-20	2.20	Clarifications received vide email dated 04.05.2020.	**Under Examination.**
7	**FIRST FINANCIAL SERVICES LIMITED**	**MR BHAGAWATI PRASAD JHUNJHUNWALA, MRS MALA JHUNJHUNWALA, S. RUHI JHUNJHUNWALA**	**CAPITAL SQUARE ADVISORS PRIVATE LIMITED**	31-Jan-20	7-Feb-20	13-Feb-20	2.26	Reply received from MB vide email dated 29.05.2020.	**Under Examination.**
8	**INGERSOLL-RAND (INDIA) LIMITED**	**INGERSOLL RAND INC.**	**Citi Group Global Markets India Private Limited**	8-Jun-19	6-Mar-20	16-Mar-20	527.45	Part Reply received from MB vide email dated 29.05.2020.	**Reply from MB awaited.**
9	**KD LEISURES LIMITED**	**SUNAYANA INVESTMENT CO LTD**	**FAST TRACK FINSEC PRIVATE LIMTED**	7-Mar-20	16-Mar-20	27-Mar-20	1.39	Clarifications sought from MB vide email dated 13.05.2020.	**Reply from MB awaited.**
10	**SEQUENT SCIENTIFIC LIMITED**	**CA HARBOR INVESTMENTS**	**NOMURA FINANCIAL ADVISORY AND SECURITIES (INDIA) PRIVATE LIMITED**	12-May-20	18-May-20	22-May-20	555.36	DoD Received on 22.05.2020.	**Under Process**

Note: In case the aforesaid draft offer document has remained unattended or there is an inordinate delay, the MB/ Acquirer should not hesitate escalating the matter to Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or the Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).